

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 389 of 1993

DATE OF DECISION 5-3-1993

V. Subramanian

Applicant (s)

M/s MR Rajendran Nair &  
CA Joy

Advocate for the Applicant (s)

Versus

Union of India rep. by Secre-  
tary to Govt. Ministry of Communication  
and others

Respondent (s)

Mr. Kodoth Sreedharan, ACGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S. P. Mukerji, Vice Chairman

and

The Hon'ble Mr. A. V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. To be circulated to all Benches of the Tribunal? N

## JUDGEMENT

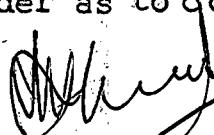
(Hon'ble Mr. S. P. Mukerji, Vice Chairman)

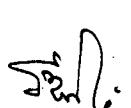
We have heard the learned counsel for both the parties on this application in which the applicant who is working now as a Telephone Inspector and is drawing less pay than his juniors <sup>has</sup> is sought the benefit of Annexure-III order to be extended to him and to remove the anomaly of his drawing less pay than his juniors.

2. When the case was taken up for admission today, the learned counsel for both the parties agreed that the application can be disposed of with appropriate direction regarding disposal of the applicant's representation dated 1.4.91 at Annexure-IV. The learned

counsel for the applicant indicated that even though the representation of the applicant at Annexure-IV had been addressed to Respondent No4, the same had been forwarded along with similar representations to the second respondent ie., D.G. Telecommunication vide the communication at Annexure-V.

3. In the above light, we admit this application and dispose of the same with the direction to the second respondent to consider and dispose of the representation of the applicant dated 1.4.91 at Annexure-IV even though it is addressed to the 4th respondent, by a speaking order within a period of two months from the date of communication of a copy of this judgment. If the said representation is not readily available, a copy of the same at Annexure-IV to this O.A. should be disposed of in the above lines. The speaking order should be communicated to the applicant within the aforesaid period. The applicant will be at liberty to approach, if so advised and in accordance with law, the appropriate legal forum if he feels aggrieved by the outcome of his representation. There is no order as to costs.

  
(A.V. Haridasan)  
Judicial Member

  
5.3.93  
(S.P. Mukerji)  
Vice Chairman

5th March, 1993

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